

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4531
ANSWERED ON:03.05.2012
LAYING OF PIPELINES
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total area of land acquired for laying of gas pipelines in the country during the last five years;
- (b) the amount of compensation paid to the persons losing land for laying of gas pipelines, State/ UT-wise and company-wise;
- (c) whether all the persons losing their land are yet to be awarded compensation;
- (d) if so, the reasons therefor; and
- (e) the time frame by which all the persons losing their land for laying of gas pipelines will be awarded compensation?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

(a): Right of Use (RoU) is acquired for laying of underground gas pipelines under the provisions of the Petroleum and Minerals Pipelines (P&MP) Act, 1962. As such, no land is acquired for laying of Pipelines. After laying the pipeline the RoU acquired for the land is restored to the owners. The compensation to landowners for temporary acquisition of RoU is determined, on case to case basis, in terms of Rule 10 (1) of the Act.

(b) to (e): Do not arise in view of (a) above.